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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A. 994/95.

Dt.of Decision : 29-09-95.

S. Trinadha Rao

.. Applicant.

Vs. @

1. The Secretary to Govt.of India,  
Ministry of Communications;  
New Delhi.110 001.
2. The Director General,  
Telecommunications,  
New Delhi-1.
3. The Chief General Manager,  
Telecommunications;  
A.P.Hyderabad-1.
4. The General Manager,  
Telecommunications;  
Rajahmundry-533 150.
5. The Sub-Divisional Officer;  
Telecommunications:  
Razole-533 242.
6. The Superintendent;  
Telegraph Traffic Division,  
Rajahmundry-533 104.

.. Respondents.

Counsel for the Applicant : Mr. URS Gopupadom

Counsel for the Respondents : Mr. N.V.Ramana, Addl.CGS.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN  
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

To

1. The Secretary to Govt.of India,  
Ministry of Communications, New Delhi-1.
2. The Director General, Telecommunications,  
New Delhi-1.
3. The Chief General Manager, Telecommunications,  
A.P.Hyderabad-1.
4. The General Manager, Telecommunications,  
Rajahmundry-150.
5. The Sub Divisional Officer, Telecommunications,  
Razone-242.
6. The Superintendent, Telegraph Traffic Division,  
Rajahmundry-104.
7. One copy to Mr.U.R.S.Gurupadam, Advocate, CAT.Hyd.
8. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
9. One copy to Library, CAT.Hyd.
10. One spare copy.

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O.A. No. 994/95.

JUDGMENT

Dated: 29th September, 1995.

(AS PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMINISTRATIVE))

Heard Shri URS Gurupadam, learned counsel for the applicant and Shri NV Ramana, learned standing counsel for the respondents.

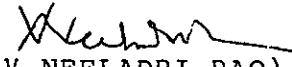
2. The applicant ~~worked~~ as casual mazdoor, under R-5 on 1.6.1984 and he continued as such till 31.8.1984. Thereafter he was disengaged. Later he was engaged once again on 1.6.1994 and discharged on 31.10.1994 by the impugned order No. E-14/CM/ISM/93-95/47, dated 31.8.1994. This order ~~was~~ challenged in this OA.

3. As the break in service is more than one year in the first spell, the same cannot be condoned. However, as he has got experience in the department, he is more useful in the service compared to the freshers. In view of this, the following direction is given:-

The applicant shall be engaged if there is work in future in preference to freshers. But if he is going to be engaged in pursuance of this order, none who is already in service ~~will~~ be retrenched.

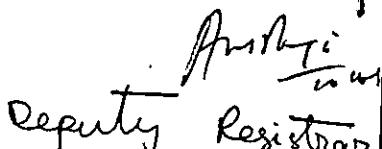
4. The OA is ordered accordingly at the admission stage. No costs

  
(R.RANGARAJAN)  
MEMBER (ADMN.)

  
(V.NEELADRI RAO)  
VICE CHAIRMAN

Dated: 29th September, 1995.  
Open court dictation.

vsn

  
Deputy Registrar

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADIRAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 29-9-1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

O.A.No. 994/95  
in

T.A.No. (W.P.No. )

Admitted and Interim directions  
Issued.

Allowed.

Disposed of with directions.

Dismissed. at the admission stage

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

Central Administrative Tribunal

DESPATCH

30 OCT 1995 N.S.P.

HYDERABAD BENCH